

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
199/271-272/ND/2023

IN THE MATTER OF:
Mr. Anshuman Magzine

...**APPLICANT**

Vs.

M/s PJS Infotech Private Limited & Ors.

...**RESPONDENT**

Section

U/s 271-272 of Comp. Act, 2013

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Vatsal Chandra, Mr. Nitesh Jain
and Mr. Manish Sharma, Advs.

For the RoC

:Adv. Jyoti Khurana

For the Respondent

:Adv. Raghav Sabharwal and Adv.
Abhishek Shandilya for Respondent
No.2

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of R-2 is present and submitted that they have filed their reply however the reply is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same be reflected on the e-portal. Proxy Counsel on behalf of the RoC is present and sought time to file their report. Time prayed for is granted. List the matter on **22.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)